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Minister, occupied at the same time on rent or at different times during this period?

SHRI ANIL K. CHANDA: No, Sir. All these people are still in occupation of the rooms and it covers the full period.

SHRI D. A. MIRZA: Is there any concession given to those who take rooms on a monthly basis?

SHRI ANIL K. CHANDA: Yes, Sir. For 21 days and more 10 per cent; three months and above 12J per cent; six months and above 15 per cent; one year and above 20 per cent.

SHRI H. D. RAJAH: In view of the loss incurred by this Hotel, does the Government think of reducing the rate per room, as well as reducing the charges paid per person, and at the same time reducing the expenses by cutting off the overhead charges to a high degree?

SHRI ANIL K. CHANDA: So far as the rates are concerned, we feel that the rates are very much on the low side.

SHRIMATI, T. NALLAMUTHU RAMAMURTI: May I know, Sir, the number of rooms in the Hotel and the percentage of occupied rooms per month in the Hotel during last year?

SHRI ANIL K. CHANDA: The total number of beds is 417. On some days we have had full occupancy, but the average as I indicated during the last three or four months had been in the neighbourhood of 217.

DR. R. B. GOUR: Is it a fact that there is a cook here getting as much as Rs. 3,000 a month?

MR. CHAIRMAN: Many times you have asked this question.

SHRI ANIL K. CHANDA: That is a separate question.

SHRI M. P. BHARGAVA: May I know what was the number of rooms

occupied by the Government during, this period?

to Questions

SHBI ANIL K. CHANDA: May I make a humble submission? Though it is a Government company, under section 617 of the Companies Act it is 'basically a trading concern competing with other firms in the same trade and I do not know how far it would be justified to give information of this nature before Parliament. Of course,.. Parliament is in overall control because it is a Government concern. I am told in England where there are similar concerns . . .

MR. CHAIRMAN: What is the question? How many Government officials occupiedthat is the question.

SHRI ANIL K. CHANDA: I have not got that information.

SHRI RAJENDRA PRATAP SINHA: It is a sermon on Parliamentary democracy.

MR. CHAIRMAN: Next question.

## REORGANISATION OF THE HINDUSTAN: HOUSING FACTORY (PRIVATE) LTD.

\*126. SHRI M. P. BHARGAVA: Will the Minister of WORKS, HOUSING AND-SUPPLY be pleased to state whether the reorganisation of the Hindustan Housing Factory (Private) Limited is complete in terms of the recommendations made by the Experts Committee?

THE DEPUTY MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI ANIL K. CHANDA): A statement showing the position regarding the various recommendations of the Experts Committee and the action taken or proposed to be taken thereon, is laid on the Table of the House. [See Appendix XXI, Annexure No. 15.]

SHRI M. P. BHARGAVA: May I! know, Sir, if the production has gone-\ up as a result of this reorganisation?

SHRI ANIL K. CHANDA: Yes, Sir, very considerably. During the period of 2 years and 4J months the Factory was run by Messrs. Basakha Singh Wallenborg, the total production was Rs. 37 lakhs. During the first 11\$ months that the Factory came into Government hands, the production was Rs. 29-8 lakhs; and during last year, that is, from 1st August 1956 to 31st July, 1957, the production has been Rs. 38-22 lakhs.

SHRI V. PRASAD RAO: May I know whether the production is 'scandals and scandalous materials?

Mr. CHAIRMAN: This gentleman is raising some unnecessary and irrelevant question.

SHRI JASPAT ROY KAPOOR: May I know, since the Factory has come to the new management, whether it has been running at a profit?

SHRI ANIL K. CHANDA: During last year the net profit was in the -neighbourhood of Rs. 39.000.

## CAMPS FOR DISPLACED PERSONS FROM EAST PAKISTAN

- ♦127. SHRI M. P. BHARGAVA: Will the Minister of REHABILITATION AND MINORITY AFFAIRS be pleased to state:
- (a) the number of camps being run for displaced persons from East Pakistan as on the 1st April, 1958; and
- (b) the number of displaced persons in these camps on the same -date?

THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. NASKAR): (a) 159.

(b) 2,38,429.

SHRI M. P. BHARGAVA: May I know, Sir, how long it is proposed to continue running these camps?

SHRI MEHR CHAND KHANNA: It is a very difficult question to answer. These camps can be divided into two

parts, within the State of West Bengal and outside. Regarding those camps which we have outside West Bengal, I am hoping that the bulk of the problem will be resolved during this year. As regards West Bengal, the number is very large and we are trying to do our best to tackle the problem.

Dr. A. N. BOSE: What steps, if any, are being taken for the resettlement of these camp refugees?

SHRI MEHR CHAND KHANNA: Again, Sir, I would refer the hon. Member to my Annual Report. It is a very big question to answer in the shape of supplementaries.

DR. A. N. BOSE: Is the hon. Minister aware of the statement given by the Chief Minister of West Bengal a few days ago that the displaced persons will not be sent to Dandakar-anya without their consent? Now, the hon. Minister refers to the report where it is stated that these refugees are going to be settled in Dandakar-anya. What is the latest attitude of the Government in this respect in view of the assurance given by the Chief Minister of West Bengal?

SHRI MEHR CHAND KHANNA: I do not remember having seen any statement of the nature referred to by the hon. Member,

Dr. A. N. BOSE: It was published in all the papers.

SHRI MEHR CHAND KHANNA: I do read papers very regularly. The hon. Member is referring to the Dandakaranya scheme in regard to which the Chief Minister of West Bengal is alleged to have made a statement that nobody would be sent there. I still hold and maintain that I have not seen a statement of that type.

MR. CHAIRMAN: He will not be sent without his consent outside—he says.